

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THURSDAY THE FIFTEENTH DAY OF JUNE
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

: PRESENT :

THE HONOURABLE MR. B. N. JAYA-SIMHA : VICE-CHIEF JUDGE
AND

THE HONOURABLE MR. D. SURYA RAO : MEMBER (JUDG.)
AND

THE HONOURABLE MR. D. K. CHAKRAVERTY : MEMBER (ADMN)
AND

THE HONOURABLE MR. J. NARASIMHA MURTHY : MEMBER (JUDG.)

ORIGINAL APPLICATION NO. 422 OF 1989

BETWEEN:-

M. Linga Reddy ... Applicants

AND

1) The Telecom Dist. Engineer,
Walgonda - 508050.

2) The Director General, Telecom,
(representing Union of India)
New Delhi - 110001. — Respondents.

... Respondents

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To.

- 1) The Tel. Comm. Distt. Engineer,
Nalgonda - 508050.
- 2) The Director-General, TelCom
New Delhi - 110001.
- 3) One copy to Mr. C. Suryanarayana, Advocate,
HAN. 1-2-593/50, "Sri Sri Laya", Sri Sri Marg,
Yagammal, Hyderabad - 500029.
- 4) One copy to Mr. E. Madan Mohan Rao, Addl. C.S.C.,
CAT, Hyderabad.
- 5) One copy to Mr. D. K. Chatterjee, Member (Adm.),
CAT, Hyderabad.
- 6) One span copy.

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(JUDGMENT OF THE TRIBUNAL DELIVERED BY HON'BLE MEMBER (J)
SHRI D.SURYA RAO)

The applicant herein claims that he has a right to be deputed for training as Lineman alongwith and before his juniors, and for appointment as Lineman pursuant to the Select List furnished in Memo. No.R&E.19/III/85-86/87 dated 13-8-85 issued by the first Respondent. He claims this right on the basis of the judgment of this Tribunal made in Review Applications 8 and 10 of 1988 in O.A.No.705/87. The case of the applicant is that 42 candidates were included in the Select List, that the Department has sent 17 candidates for training, and Subsequently as a result of this Tribunal's judgment in Review Applications 8 and 10 of 1988 and the Department's order dated 20-4-1989, 19 more persons were sent for training. It is his case that he must also be sent for training.

2 We heard Shri C.Suryanarayana, learned Advocate for the Applicant and Shri E.Madan Mohan Rao, Addl. CGSC. The matter is covered by the decision of this Tribunal in Review Applications 8 and 10 of 1988. The applicant, as in the case of the applicants in those cases, ~~could~~ ^{may} be sent for training and could be absorbed in the vacancies, if they are available or in the vacancies which arise subsequently before absorption of persons selected in subsequent Select Lists, in accordance with their seniority.

(Dictated in open court).



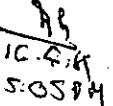
(D.SURYA RAO)
MEMBER (J)



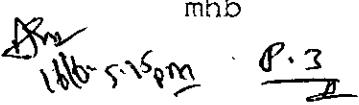
(D.K.CHAKRAVORTY)
MEMBER (A)

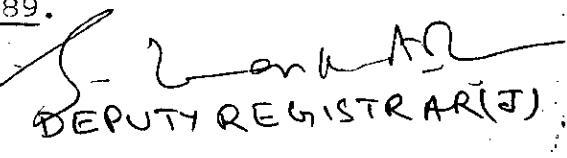
Dated 15th June, 1989.

Furnished by Kalyan
(BO)


I.C.F.R.
SOSPM

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I.D.R.S.
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DEPUTY REGISTRAR (J)

P.T.O.